



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the 17th September, 2018

SRO 408.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Sushil Kesar, (KAS) Sub Divisional Magistrate Dharmari to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Thuroo (Dharmari) & Arnas of District Reasi.

By order of the Government of Jammu and Kashmir.

Sd/-

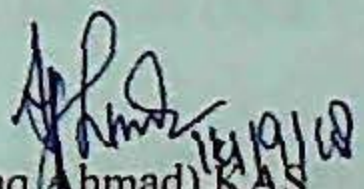
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/14/2017

Dated: - 17 -09- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Reasi.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/ Srinager for publication in the Govt.Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.


(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department